SUPREME COURT OF INDIA (Mentioning Branch)

IA/Crl. M.P. /Contempt Petition No.....in SLP(C)/ SLP(Crl)/ WP(C)/ WP(Crl)/C.A./ Crl.A/.T.P.[C]/T.P.[Crl.}/PIL

Vs.	Petitioner/Appellant/Applicant
	Respondent/s
Please supply the information on the following points, so that the matter may be listed for mentioning before the Hon'ble Court on	
 State whether I.A./Crl.M.P./is /are ready for listing/hearing. State whether as per computer any date is appearing for listing I.A./Crl.M.P. 	
3. Service position in the matter	
4. State the date when process fee was filed	
5. Status of the matter	
6. Order directing issue of notice on by (Coram)	
7. Leave was granted on	by (Coram)
10.Counter / Rejoinder	filed / not filed.
11.Original record is	received / not received.
12.Main Matter is noted to be listed on	
13.Advocates / Party-in-person, by whom the matter is to be necessarily noted / to be served for mentioning.	
Advocate for the Petitioner/ Appellant/ Applicant's /Signature	Advocate for the Respondents/Sign.
1	1
2	2
	3
(Name & Signature of Dealing Assistant)	

(Branch Officer) Branch: